

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

A.NO. 391 OF 2017 & IA NO. 796 OF 2017

Dated: 16th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Madhya Pradesh Power Management Co. Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Janmali M for R-2

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-3 to R-6

Ms. Poonam Saigal for R-7 to R-9

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg for R-13

ORDER

I.A. No. 796 of 2017

(for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 391 OF 2017

Learned counsel appearing for Respondent No.2 and Respondent Nos. 3 to 6 undertake to file Vakalatnama within two weeks.

Learned counsel for respondent Nos. 7 to 9 states that Respondent Nos. 7 to 9 do not wish to file any reply.

List the matter on 10.05.2018.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member